

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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Faridkot House
Copernicus Marg,
New Delhi-110001.

To

The Deputy Registrar
Central Administrative Tribunal
Jodhpur Bench,
JODHPUR

(5)

Sub: Transfer of Records of the case bearing No. OA 719/94
() titled Shri Khushwat Singh Versus
~~Union of India & Ors.~~

Sir,
In pursuance of the order dated 5.12.97 passed by
the Hon'ble Chairman, I am directed to forward herewith the
original records (Part 'A' & 'B') of above mentioned case for
hearing and disposal at your end.

Please acknowledge the receipt.

Yours faithfully,

Encls: As above

[Signature]
SECTION OFFICER (J-1)
FOR REGISTRAR

Dated: ~~12.12.97~~

[Signature]

[Signature]
15/12

Date

Office Report

Orders

PT-232/1995 in

OA-719/1994

Khushwant Singh
vs.
Union of India.

....

5.12.1997

Present : None for the applicant.

Shri H. K. Gangwani for Shri
K.C.D. Gangwani, counsel for
respondents.

It appears that pursuant to an order of transfer made by the Vice Chairman, this O.A. was transferred to Jodhpur Bench. That Bench was of the view that the power under Section 25 of the Act could not be exercised by the Vice Chairman and, therefore, the order of transfer was bad and without jurisdiction. Accordingly, the case was sent back to the Principal Bench and that is how the application for transfer has again been listed before me for appropriate orders.

The applicant may or may not like now the case to be transferred to Jodhpur.

At this stage, Shri A. K. Behera, learned counsel for the applicant appeared and submitted that the applicant still wants the case to be transferred

...contd.

Date

Office Report

PT-232/95

Orders

and heard at Chandigarh Jodhpur.
 As pointed out earlier, the case was earlier directed to be transferred from Principal Bench to Jodhpur Bench for hearing but because of jurisdictional error pointed out by the Jodhpur Bench, the case has come back to the Principal Bench and the application for transfer has again been placed before me for appropriate orders.

In the facts and circumstances of the case, I direct the case to be transferred to Jodhpur Bench for hearing and disposal in accordance with law. Accordingly, let the case be transferred to the Jodhpur Bench.

Jan

(K. M. Agarwal)
Chairman

/as/